

THE HIGH COURT OF MEGHALAYA: AT SHILLONG

ORDER

Dated 15th September, 2026

No. HCM II/01/2026/Estt/27: Pursuant to order dated 20.08.2026 passed by the Hon'ble Supreme Court of India in the matter of Miscellaneous Application No.2689-2690 of 2025 in Criminal Appeal Nos. 132-133 of 2017 titled "State of U.P. Vs. Ajmal Beg and Etc.", all Courts in the State dealing with cases under section 304-B IPC and 498-A IPC (Corresponding Section 80 and 85 of BNS, 2023) shall comply with the directions of the Hon'ble Supreme Court of India in the said order dated 20.08.2026.

A copy of the order dated 20.08.2026 is enclosed herewith for favour of your kind information, compliance and necessary action.

REGISTRAR GENERAL

Memo.No. HCM II/01/2026/Estt/27-A

Dated 15th September, 2026

Copy to:-

1. The Registrar and PPS to Hon'ble the Chief Justice for favour of kind information of Her Ladyship.
2. The P.S. to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya, for kind information of His Lordship.
3. The P.S. to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya, for kind information of His Lordship.
4. The P.S. to Hon'ble Mr. Justice B.Bhattacharjee, Judge, High Court of Meghalaya, for kind information of His Lordship.
5. The Member Secretary, Meghalaya State Legal Services Authority, shall undertake sustained awareness and sensitization programmes concerning:
a. the social evil of dowry, b. gender equality, c. constitutional values, d. and women's rights, through educational curricula, awareness campaigns, community outreach programmes and legal literacy initiatives in coordination with concerned authorities and appropriate bodies.

6. The Director, Meghalaya State Judicial Academy, to ensure that periodic training and sensitization programmes are conducted for Judicial Officers, Police Officials, Prosecutors, Protection Officers, Counsellors and other stakeholders dealing with dowry related offences.
7. All the District & Sessions Judges, Meghalaya, for favour of information, compliance and necessary action.
8. The Registrar (Judicial Service), High Court of Meghalaya for favour of information.
9. The Joint Registrar (Listing), High Court of Meghalaya, for favour of information, compliance and necessary action.
10. The Manager (IT), High Court of Meghalaya, with a direction to integrate within the existing Court Dashboards/CIS infrastructure- stage-wise pendency tracking, digital dashboards, automated alerts for old pending matter and case monitoring systems in respect of cases arising under Section 304B and 498A/Sections 80 and 85 BNS,2023 for the High Court and District Judiciary.
- ✓ 11. The System Analyst, High Court of Meghalaya, with a request to upload the same in the official website.
12. Office copy.



REGISTRAR GENERAL

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15/19/20